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National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 09.10.2026 TO 16.10.2026

PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filling/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	10/10/2026	710102086942026	PUNJAB NATIONAL BANK VS ANKINEEDU MAGANTI	Section 95(1)	1. Kindly ensure that the PDF is properly bookmarked in accordance with the Index, with correct pagination. 2. Counsel details for the Applicant are missing from the Master Index, Index and Memo of Parties. Kindly provide the same. Also ensure that there is signature of the counsel 3. Date and place are missing from the Master Index, Volume-wise Index and Memo of Parties. Kindly mention the same. 4. Volume-wise Index is missing from Volume I and all other volumes. Kindly provide the same for each volume. 5. Kindly delete the entry of BETA INFRATECH PRIVATE LIMITED from the Respondent section of the online portal. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. However it is observed that the party name BETA INFRATECH PRIVATE LIMITED is mentioned in the petition but the same is not made party in the memo of party in the pdf. Kindly clarify and ensure that the memo of party is correct in both pdf and online portal. 6. The relevant section is not mentioned on page no. 10 of the PDF. Kindly rectify the same. 7. Kindly ensure that all pages of the PDF are OCR-enabled. 8. Pages 39 to 61 and 804 to 812 of the PDF are not legible. Kindly upload clear and legible copies of the said pages. 9. Page no. 65 of the PDF is blank. Kindly rectify the same. 10. Kindly ensure that every page of each annexure bears the endorsement "True Copy" along with the signature. 11. Double pagination is appearing in the PDF. Kindly rectify the same. 12. Pages 323 to 331, 422 to 430, 1012 to 1019, 1502, 1504, 1505, 1535 to 1538, 1542 to 1544 and 1547 to 1550 are incorrectly aligned. Kindly rectify the alignment of the said pages. 13. Kindly ensure that the PDF bookmarking is carried out volume-wise in accordance with the respective Volume-wise Index of each volume. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
2	10/12/2026	710102087212026	FOUNDATION FOR REPRODUCTIVE HEALTH SERVICES INDIA VS POPULATION HEALTH TRUST	Rule 11 of NCLT	1. The Memo of Parties is missing from the Index, PDF and bookmarking. Kindly include the Memo of Parties in the Index and PDF and provide the corresponding bookmark. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 2. Kindly ensure that the PDF is properly bookmarked in accordance with the Index, with correct pagination throughout. 3. The case type selected on the online portal is incorrect. Since the application seeks modification of an order, kindly select **Interlocutory Application (Companies Act)** as the case type on the online portal. 4. Pages 15, 16 and 17 are not clear and legible. Kindly upload clear and legible copies of the said pages. 5. Please ensure that the Memo of Parties in the PDF and on the online portal are identical. Also, ensure that the affidavit is filed by the applicant mentioned in the Memo of Parties. 6. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as "Vakalatnama is on record." While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
3	8/24/2026	710102072062026	GYANS MAESTROS PRIVATE LIMITED VS POPULATION HEALTH TRUST	IBC Section 59	no of objection 1. case type wrong choose in online portal kindly choose company petition (IB) 2. Book marking mandatory as per index with pagination 3. memo party missed in index and pdf and book marking also 4 kindly highlight the relevant portion in news paper 5 annexures pages missed true copy of every pages 6 52 149 168 169 181 wrong alignment of adjustment 7 kindly complete counsel detail where its applicable 8 missed memorandum of appearance

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4	9/30/2026	710102083802026	H S OBEROI BUILDTECHPVT. LTD. VS MONITORING COMMITTEE FOR SUPERVISION OF IMPLEMENTATION OF RESOLUTION PLAN OF CELESTIAL ESTATE PVT. LTD.	Sec 60(5)	1. The wrong case type, i.e., "Contempt Petition," has been selected on the online portal. Kindly select "Interlocutory Application (IBC)" as the appropriate case type and refile the matter through the IA portal, as the application has been filed on the wrong portal. 2. The Rs. 3/- court fee stamp is missing from the Vakalatnama. Kindly affix the same. 3. The applicant's signature is missing from the Index. Kindly obtain the applicant's signature on the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
5	10/6/2026	710102085552026	ESSEL WALAJAHPET POONAMALLEE TOLL ROADS PRIVATE LIMITED VS MONITORING COMMITTEE FOR SUPERVISION OF IMPLEMENTATION OF RESOLUTION PLAN OF CELESTIAL ESTATE PVT. LTD.	IBC Under Sec 10	no of objection 1. Pages 408 to 506 and page 557 are incorrectly aligned. Kindly rectify the alignment of the said pages and upload properly aligned copies. 2. Page 83 is in Hindi. Kindly provide an English-translated copy of the said page and ensure that the corresponding original page number is mentioned in the translation. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
6	10/8/2026	710102086162026	SREI ALTERNATE INVESTMENT TRUST VS SREI EQUIPMENT FINANCE LIMITED	Sec 60(5)	1. Pagination is missing in the bookmarks. Kindly ensure that the bookmarks contain the correct page numbers as per the Index. 2. The Memo of Parties is missing from the Index. Kindly include the same. 3. Proof of service is missing. Kindly annex the same. 4. The ₹25/- welfare stamp, ₹3/- court fee, and date are missing in the Vakalatnama. Kindly rectify the same. 5. The List of Dates and Events is missing. Kindly annex the same. 6. The Brief Synopsis is missing. Kindly annex the same. 7. The case type is incorrectly mentioned in the PDF. Kindly select "Intervention Petition" in the PDF. 8. Kindly fill in all the requisite details in the online portal. 9. The applicant's signature is missing from the application pages. Kindly ensure that every page of the application is duly signed. 10. Pages 46, 63, 65, 66, 68, 97, 110, 114 and 121 are improperly adjusted. Kindly rectify the alignment of the said pages. 11. Pages 47–58, 62, 65, 66, 69, 70, 72, 74–80, 83, 84, 86, 90, 91, 100, 102, 103, 109–111 and 113–115 are not legible. Kindly upload clear and legible copies of the said pages. 12. Pages 129 and 131 are cut off. Kindly upload complete and properly aligned copies of the said pages. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

Srishti B Shah

Deputy Registrar, NCLT New Delhi

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****Help Desk Number:** 011-24363846**

S no.	Date of Filling/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	10/9/2026	710102086812026	JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MS SOLITARE INFOMEDIA PRIVATE LIMITED 11TH VS	10/12/2026	1. Kindly highlight the relevant portions of the newspaper publication on pages 31 and 32. 2. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
2	10/9/2026	710102086782026	JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR CONSOLIDATED CIRP OF MS SOLITAIRE INFOMEDIA PRIVATE LIMITED PREMIA PROJECTS LIMITED 9TH VS	10/12/2026	1. Kindly highlight the relevant portions of the newspaper publication on pages 32 and 33. 2. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 3. The section mentioned in the PDF does not match the section selected on the online portal. Kindly rectify the discrepancy and ensure that the section is identical in both the PDF and the online portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
3	10/15/2026	710102087982026	ANIL KOHLI BANKRUPTCY TRUSTEE FOR SAMEER AHMAD KHAN VS NA	10/16/2026	1. As per the Memo of Parties in the PDF, no respondent has been mentioned; however, Sameer Ahmad Khan has been entered in the respondent section of the online portal. Kindly ensure that the Memo of Parties in the PDF and the online portal are consistent. If Sameer Ahmad Khan is a respondent, please include his details in the Memo of Parties in the PDF; otherwise, kindly delete his details from the respondent section of the online portal. 2. The BharatKosh payment receipt is missing from the PDF. Kindly attach the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
4	10/12/2026	710102087602026	JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR CONSOLIDATED CIRP OF MS SOLITAIRE INFOMEDIA PRIVATE LIMITED PREMIA PROJECTS LIMITED 8TH VS NA	10/13/2026	1\. Kindly highlight the relevant portions of the newspaper publications on pages 31 and 32 for ease of identification. Also ensure that the relevant portion is clear and legible. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
5	10/12/2026	710102087572026	MR. DEVENDRA UMRAO RESOLUTION PROFESSIONAL FOR MS VARDHMAN ESTATES DEVELOPERS PVT. LTD VS MR. HARINDER BASHISTA	10/13/2026	1\. The date is missing from the Index. Kindly mention the date in the Index. 2\. Kindly ensure that all annexures bear the endorsement "True Copy" along with the requisite signature. 3\. The "True Copy" endorsement and signature are missing from pages 70 to 107. Kindly ensure that the said pages are duly endorsed and signed. 4\. OCR is missing from pages 612 to 619, 1005 to 1012, 1344 to 1351, 1686 to 1693, 2036 to 2043 and 2419 to 2426. Kindly ensure that all the said pages are OCR-enabled and searchable. 5\. Section 66 is mentioned in the prayer clause, whereas Section 25 is mentioned in the PDF. Kindly rectify the section mentioned in the PDF to ensure consistency with the prayer clause. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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6	10/13/2026	710102087632026	MOHD ABBAS JAVED VS UMESH SINGHAL	10/13/2026	1. The Memo of Parties is missing from the PDF. Kindly include the Memo of Parties in the PDF. 2. Kindly remove page No. 5 from the PDF. 3. The NCLT heading is missing from the affidavit. Kindly include the appropriate NCLT heading in the affidavit. 4. Kindly ensure that all annexures bear the endorsement “True Copy” along with the requisite signature. 5. Double pagination is appearing in the PDF. Kindly rectify the pagination and remove all duplicate page numbers. 6. Page No. 49 and pages 55 to 63 are blurred and not legible. Kindly upload clear and legible copies of the said pages. 7. The English translation of page No. 78 is missing. Kindly provide the English translation of the said page. 8. Kindly affix the requisite court-fee ticket and welfare ticket on the blank portion of the Vakalatnama, ensuring that they do not overlap with or obscure any of its contents. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
7	10/12/2026	710102087362026	EXCLUSIVE CAPITAL LIMITED VS SATYA PRAKASH BAGLA	10/13/2026	1. The section is mismatched between the pdf and online portal. Kindly rectify the section in both the pdf and online portal so that the details are consistent. 2. memo of party missed index and pdf bookmarking also. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 3. Date missed in Vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
8	10/12/2026	710102087592026	JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR CONSOLIDATED CIRP OF MS SOLITAIRE INFOMEDIA PRIVATE LIMITED PREMIA PROJECTS LIMITED 7TH VS SATYA PRAKASH BAGLA	10/13/2026	1\. Kindly highlight the relevant portions of the newspaper publications on pages 31 and 32 for ease of identification. Also ensure that the relevant portion is clear and legible While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
9	10/15/2026	710102087962026	ANIL KOHLI BANKRUPTCY TRUSTEE FOR FARAH KHAN VS FARAH KHAN	10/16/2026	No of objection 1. As per the Memo of Parties in the PDF, no respondent has been mentioned; however, **Farah Khan** has been entered in the respondent section of the online portal. Kindly ensure that the Memo of Parties in the PDF and the online portal are consistent. If Farah Khan is a respondent, please include her details in the Memo of Parties in the PDF; otherwise, kindly
10	10/9/2026	710102086722026	ALOK KUMAR MURARKA RESOLUTION PROFESSIONAL VS PUNJAB NATIONAL BANK	10/11/2026	1. Page numbering is missing in the bookmarks. Kindly ensure that all bookmarks include the correct page numbering in accordance with the Index. 2. Kindly mention the parties as “Applicant” and “Respondent” and ensure that “VS” is mentioned between their names in the Memo of Parties. 3. The signature is missing on page no. 4. Kindly rectify. 4. The Rs. 5/- welfare stamp is missing from the Vakalatnama. Kindly affix the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
11	10/9/2026	710102086802026	ALOK KUMAR MURARKA RESOLUTION PROFESSIONAL VS R S ARORA PERSONAL GUARANTOR FOR CORPORATE DEBTOR	10/11/2026	1. Page numbering is missing in the bookmarks. Kindly ensure that all bookmarks include the correct page numbering in accordance with the Index. 2. The signature is missing on page no. 4. Kindly rectify. 3. The Rs. 5/- welfare stamp is missing from the Vakalatnama. Kindly affix the same. 4. Kindly mention the parties as “Applicant” and “Respondent” and ensure that “VS” is mentioned between their names in the Memo of Parties. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
12	10/12/2026	710102087472026	GAIL INDIA LIMITED VS UMESH GUPTA	10/11/2026	1. The main case number mentioned in the Affidavit does not match the case number on the online portal. Kindly rectify the discrepancy and ensure uniformity in both. 2. The petitioner's affidavit is missing from the PDF. Kindly attach the same.As per the memo of party Mr. Randeep Nain (General Manager) is the authorised representative however the affidavit has been given by other person. You may either rectify the memo of party or provide the affidavit by the person mentioned as authroised representative in the memo of party. 3. Page no. 24 is upside down. Kindly correct the orientation and upload the page properly. 4. The “True Copy” endorsement and signature are mandatory on every page of the PDF. Kindly ensure that all pages are duly endorsed and signed accordingly. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
13	10/15/2026	710102087912026	TECH LADS INDIA PRIVATE LIMITED VS SATNAM GLOBAL INFRAPROJECTS LIMITED	10/11/2026	1. The Memo of Parties is missing from the Index, PDF, and bookmarks. Kindly include the Memo of Parties in the Index and PDF and ensure that the corresponding bookmark is provided. 2. Signatures are missing on the application pages. Kindly ensure that every page of the application is duly signed. 3. Signatures and “True Copy” endorsements are missing on the annexure pages. Kindly ensure that all annexures are duly signed and endorsed as “True Copy”. 4. Page numbering is missing in the bookmarks. Kindly ensure that all bookmarks are properly numbered in accordance with the Index. 5. Proof of service is required in the form of an email (Gmail) delivery record. WhatsApp proof of service is not acceptable. Kindly upload the email proof of service in the appropriate column. 6. The Vakalatnama is not mentioned in the Index. Kindly include the same in the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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14	10/13/2026	710102087702026	ANIL KUMAR SINGH VS SATNAM GLOBAL INFRAPROJECTS LIMITED	10/11/2026	1 Kindly ensure that all annexures bear the endorsement “True Copy” along with the requisite signature. 2 Section missed in Application page no. 2 While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
15	10/13/2026	710102087662026	SUBODH BANDHAWAKAR VS NAVNEET GUPTA RESOLUTION PROFESSIONAL	10/14/2026	1. Kindly ensure that the PDF is properly bookmarked in accordance with the Index, with correct pagination throughout. You need to mention the page numbers in the bookmarking as well in accordance with the Index 2. Pages 22 to 59 and page No. 90 are not clear and legible. Kindly upload clear and legible copies of the said pages. 3. The ₹3 court-fee ticket is missing from the Vakalatnama. Kindly affix the requisite court-fee ticket. 4. Kindly ensure that all annexures bear the endorsement “True Copy”
16	10/13/2026	710102087682026	INDIAN BANK VS PREM ADIP RISHI	10/11/2026	1. Kindly attach the BharatKosh payment receipt to the PDF.
17	10/9/2026	710102086642026	ALOK KUMAR MURARKA RESOLUTION PROFESSIONAL VS PUNJAB NATIONAL BANK	10/11/2026	1. Page numbering is missing in the bookmarks. Kindly ensure that all bookmarks include the correct page numbering in accordance with the Index. 2. The signature is missing on page no. 4. Kindly rectify. 4. Kindly mention the parties as “Applicant” and “Respondent” and ensure that “VS” is mentioned between their names in the Memo of Parties. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
18	10/10/2026	710102087042026	THE CANARA BANK LIMITED VS JYOTSNA MALIK	10/13/2026	1. Please ensure that all pages of the pdf are OCR enabled 2. Review and correct the pagination discrepancies between the index and the PDF bookmarks across all volumes. Ensure that the page numbers in the index match the corresponding pages in the PDF. 3. Kindly ensure that the same sections are mentioned consistently in both the application and the prayer clause, as the sections have been inadvertently interchanged in the prayer clause. Please rectify the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
19	10/15/2026	710102087942026	MR. SAURABH CHAWLA BANKRUPTCY TRUSTEE FOR MR. DEVENDRA GUPTA VS NA	10/11/2026	No of objection 1 Kindly deposit the copy of DD at NCLT Counter in case not done already. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
20	10/9/2026	710102086712026	SHAILENDRA SINGH LIQUIDATOR VS HIMANSHU PAPER PRIVATE LIMITED	10/11/2026	1. The case type is incorrectly selected on the online portal. Kindly select “Interlocutory Application (IBC) – Dissolution” While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
21	10/16/2026	710102088082026	DIRECTORATE OF ENFORCEMENT GOVERNMENT OF INDIA REPRESENTED BY ITS ASSISTANT DIRECTOR VS MS JAYPEE INFRATECH LIMITED	10/16/2026	1. The main case has not been linked with the PDF and the online portal. Kindly ensure that the main case is properly linked. 2. Kindly ensure that the PDF is properly bookmarked in accordance with the Index, with correct pagination throughout all volumes. 3. Separate volume-wise Indexes for Volumes II, III and IV are missing. Kindly provide the same. 4. Pages 480, 481, 485 and 486 are not clear. Kindly upload legible copies of the said pages. 5. Page No. 486 is incorrectly aligned. Kindly rectify the alignment and ensure that the page is properly oriented and clearly legible. 6. The BharatKosh offline payment receipt is missing from the PDF. Kindly attach the same. 7. There is a mismatch between the pagination in the PDF and the bookmarks across all volumes. Kindly rectify the discrepancy and ensure that the bookmarks correspond to the correct page numbers as per the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR
22	10/14/2026	710102087722026	BHOOMIKA INFRA BUILDCON P LIMITED VS SURAKSHA REALTY LIMITED	10/14/2026	1. Pages 29 to 44 and 46 to 48 are incorrectly aligned. Kindly rectify the alignment and ensure that the said pages are properly oriented and clearly legible. 2. Kindly ensure that all pages of the PDF are OCR-enabled and searchable. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
23	9/2/2026	710102074692026	BEACON TRUSTEESHIP LIMITED VS BYTES FINSEC PRIVATE LIMITED	10/11/2026	*No. of Objections:** 1. **Main Case No. is mismatched** in the PDF and online portal. Kindly rectify the same and ensure that the correct Main Case No. is mentioned consistently in both. main section should be same as online in pdf index and affidavit and vakalatnama , proof of service in online main section is C.P. (IB)/379(ND)2025 and pdf main section is COMPANY PETITION (IB) 396 OF 2025 While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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24	9/1/2026	710102074372026	ANDREW YULE & CO LTD VS BYTES FINSEC PRIVATE LIMITED	10/11/2026	1. Date and place are missing from the Index and Memo of Parties. Kindly provide the same and ensure that the counsel's signature and complete counsel details are included in all relevant documents. 2. Kindly ensure that all pages of the PDF are OCR-enabled. 3. The case type mentioned in the Affidavit and Vakalatnama is inconsistent. Kindly rectify the discrepancy and ensure uniformity in both documents. 4. Double pagination is appearing in Annexure A-3, pages 47 to 69. Kindly remove the duplicate pagination from the said pages. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
25	10/15/2026	710102087992026	ANIL KOHLI BANKRUPTCY TRUSTEE FOR WASEEM AHMAD KHAN 156 VS WASEEM AHMAD KHAN	10/16/2026	1\. As per the Memo of Parties in the PDF, no respondent has been mentioned; however, SHAGUFTA KHAN has been entered in the respondent section of the online portal. Kindly ensure that the Memo of Parties in the PDF and the online portal are consistent. If there is a respondent, please include the respondent's details in the Memo of Parties in the PDF; otherwise, kindly delete the respondent's details from the online portal. 2\. Pages 60 to 62, 65, 66, 76 to 79, and 89 to 90 are in Hindi. Kindly attach the English-translated copies of the said pages, wherever applicable, along with references to the original page numbers. 3\. Kindly attach the Bharatkosh payment receipt in the PDF.
26	10/8/2026	710102086412026	MR. KAMAL KUMAR JADWANI VS WASEEM AHMAD KHAN	10/11/2026	1. Bookmarking is missing. Kindly ensure that all documents are properly bookmarked in accordance with the Index, with correct page numbering. 2. The Rs. 3/- court fee stamp and Rs. 25/- welfare stamp are missing from the Vakalatnama. Kindly affix the requisite stamps. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

Srishti B Shah

Deputy Registrar, NCLT New Delhi

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****Help Desk Number:** 011-24363846**

S no.	Date of Filling/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	10/7/2026	0710102026842026/26	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/16/2026	1\\. Kindly attach the Compliance Order. In case of any delay in compliance, you may submit an undertaking in the prescribed format as per Annexure-II of the NCLT Circular dated 12.08.2026, available on the NCLT website. The undertaking must be included in the same PDF at the very beginning of the Index. 2\\. Pages 13 to 16 are not legible. Kindly upload clear, typed copies of the said pages.
2	10/15/2026	0710102400502012/29	SH. RAMANDEEP SINGH AHULWALIA & ORS. VS M/S. SUNTIME ENERGY LTD. & ORS.	10/16/2026	As per the Compliance order which was uploaded on NCLT Website on 07.10.2026 the affidavit was to be filed affidavit shall be filed during the course of the day. however there is a delay in filing the same. Kindly give an undertaking in Annexure-II format as provided in the NCLT Circular dated 12.08.2026 which is available on the NCLT Website. In the undertaking you may provide the reason for delay
3	10/9/2026	0710102012882025/74	DELHI INTERNATIONAL AIRPORT LIMITED VS. INDUS AIRWAYS PRIVATE	10/16/2026	1. kindly page no-5,6 highlight the relevant portion of the newspaper 2. pagination is incorrect in bookmarking
4	10/16/2026	0710102067702024/6	SUKAM POWER SYSTEMS LIMITED VS. DCB BANK	10/16/2026	1. As per the Compliance Order dated 29.04.2026, the reply affidavit was required to be filed with in ten days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted. 2. kindly attach the latest order too."
5	10/15/2026	0710102100862025/5	SH SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RP	10/16/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
6	10/15/2026	0710102083832026/1	SURESH CHANDRA AGARWAL VSRAMPHAL BHARADWAJ	10/16/2026	you have attached an application instead of affidavit
7	10/15/2026	0710102013602023/5	MR. GUNNIT SINGH ALLAGH VS. STATE BANK OF INDIA	10/16/2026	1. As per the Compliance Order, the reply was required to be filed within 10 days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Also attach latest order. 3. Kindly ensure that OCR is applied to every page of the PDF. 4. Also attach the vakaltnama. In case the vakaltnama is on record kindly mention the same on the Index.
8	10/15/2026	0710102057882026/1	SANJAY GARG	10/16/2026	As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
9	5/26/2025	0710102045202025/3	BROWN BIRD ENTERPRISES PRIVATE LIMITED	10/16/2026	1. As per the Compliance Order dated 18.09.2026, the Affidavit was required to be filed before 14.10.2026 from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted. 2. kindly attach the latest order too.
10	10/15/2026	0710102060952025/4	TRANSPORT INDIA - 3PL VS. MR. MANISH AGARWAL	10/16/2026	1. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Kindly also mention the date on which order was uploaded 2. one rupee court fee missed in vakalatnama.
11	10/15/2026	0710102086642025/4	VIVRITI CAPITAL LIMITED VS. AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED	10/16/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.volume 2 missed in pdf
12	10/15/2026	0710102086642025/5	VIVRITI CAPITAL LIMITED VS. AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED	10/16/2026	Kindly file the document once the order is uploaded and then annex the same with your pdf
13	10/15/2026	0710102075632024/4	SANJAY GARG VS. HARYANA SHAHARI VIKAS PRADHIKARAN	10/16/2026	1\\. As per the Compliance Order, the affidavit was required to be filed within one week. Kindly submit an undertaking in the prescribed format under Annexure-II of the NCLT Circular dated 12.08.2026, explaining the delay in filing the affidavit, and attach the same at the very beginning of the Index in the PDF. https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
14	10/7/2026	0710102026842026/14	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/16/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Also attach latest order.
15	10/15/2026	0710102048162026/3	JAKSON LIMITED	10/16/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. On Page No. 90,91, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter. 3. Kindly ensure that OCR is applied to every page of the PDF.
16	10/15/2026	0710102013622023/4	MR. SANCHIT ALAGH VS. STATE BANK OF INDIA	10/16/2026	1. As per the Compliance Order, the reply was required to be filed within 10 days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Also attach latest order. 3. Kindly ensure that OCR is applied to every page of the PDF. 4. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.

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17	10/15/2026	0710102058802025/7	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSVIVRITI CAPITAL LIMITED	10/16/2026	1. The compliance order dated 12.10.2026 has not yet been uploaded. Kindly upload the Written Submissions once the compliance order is uploaded
18	10/7/2026	0710102026842026/10	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/16/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Same pdf uploaded twice, kindly remove it once. 3. Also attach latest order.
19	10/16/2026	0710102002522026/4	JUGAL KISHORE VS. PUNJAB NATIONAL BANK	10/16/2026	As per the Compliance Order, the affidavit was required to be filed within three days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
20	10/15/2026	0710102106312023/4	INDIAN BANK VS. SONA BANSAL	10/16/2026	1.only proof of service and index uploaded in pdf, kindly uploaded the reply completely. 2.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 3.kindly attach the vakalatanama copy in pdf.
21	7/17/2026	0710102059752026/2	ANSAL PROPERTIES INFRASTRUCTURE LTD VS. MR. VANEET BHATIA	10/16/2026	1. Kindly attach latest order. kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating with reason. 2. miscellaneous no mismatch in undertaking. and sign missed.
22	9/18/2026	0710102079592026/1	LAND RUSH ESTATE INDIA PRIVATE LIMITED VS. GOODLAND INDIA INFRACON PRIVATE LIMITED	10/16/2026	1\\. Pages 44 to 82, 238 to 243, 272 to 277, and 1311 to 1379 have double pagination. Kindly rectify the pagination. 2\\. The following pages are incorrectly aligned in the PDF: 465, 473, 475, 476, 535 to 539, 543 to 545, 612 to 616, 620 to 622, 735, 790, 840, 852, 946, 1085, 1158 to 1160, 1219, 1270, and 1458. Kindly rectify the alignment of the said pages. 3\\. Pages 1288, 1428, and 1435 are in Hindi. Kindly provide the English translations of the said pages, wherever applicable. 4\\. OCR is missing in all volumes. Kindly ensure that OCR is applied to every page of all volumes. 5\\. The Vakalatnama is missing from the PDF. Kindly attach the same. 6\\. The undertaking form is incomplete. Kindly duly complete the undertaking form and upload the revised copy.Kindly also mention the objections raised by the registry
23	10/15/2026	0710102073772026/1	MR. BALJEET SINGH AND MRS. MANDEEP KAUR VS. ROMA UNICON DESIGNEX CONSORTIUM	10/16/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
24	10/15/2026	0710102070632026/2	AJIT SINGH VS. EARTH INFRASTRUCTURE LIMITED	10/16/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
25	10/15/2026	0710102069312026/2	DR. DD VICHITRA VS. MS ALPHA CORP DEVELOPMENT PRIVATE LIMITED	10/15/2026	1.kindly attach the compliance order and latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.the without compliance order we will not proceed document as per notice dated 25.08.2026.
26	10/14/2026	0710102097422020/4	ELECTROTHERM (INDIA) LIMITED VS. ET INFRA DEVELOPERS PVT. LTD.	10/15/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Volume 1 twice uploaded in pdf, kindly remove it once. 3. Page no 31, 45 to 47, in wrong alignment. 4. Proof of service missed in pdf. 5. Page no 70,72,74,88 need English translation.
27	10/13/2026	0710102075312026/1	SANTOSHI FINLEASE PVT. LTD. VS. REGISTRAR OF COMPANIES	10/15/2026	As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
28	9/5/2026	0710102075822026/3	ZUBERI ENGINEERING CONSTRUCTION PVT. LTD. VS. ASHWINI MEHRA LIQUIDATOR OF PUNJ LLOYD	10/15/2026	1. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Also attach latest order,
29	10/15/2026	0710102171702019/2	M/S SHREE BALAJI REFRACTORIES CO. VS. RGTL INDUSTRIES LIMITED	10/15/2026	1.kindly file as an IA
30	10/14/2026	0710102163922019/6	SANDEEP GEOL VS. DEPUTY COMMISSIONER OF INCOME TAX	10/15/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Also attach latest order in pdf.
31	10/13/2026	0710102081892026/1	RAHUL JINDAL RESOLUTION PROFESSIONALFOR NEXTGEN TEXTILE PARK PRIVATE LIMITED VS. 1.MR BRIJ RAJ SWARUP BHATNAGAR SUSPENDED BOARD OF DIRECTORS OF NEXTGEN TEXTILE PARK PRIVATE LIMITED	10/15/2026	As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
32	6/27/2025	0710102054822025/9	LUMENKAI POWER PRIVATE LIMITED	10/15/2026	Objection No. 1: Kindly attach the compliance order. In case of delay in filing, kindly fill out the Undertaking Form provided in Annexure-II of the Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the index.
33	10/15/2026	0710102082132026/2	MUKESH MOHTA VS. 1BLUE SAPPHIRE HEALTHCARES PRIVATE LIMITED	10/15/2026	1. kindly attach the latest order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index.
34	10/14/2026	0710102013032025/12	NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY VS. RABINDRA KUMAR MINTRI RESOLUTION PROFESSIONAL TODAY HOMES NOIDA PRIVATE LIMITED	10/15/2026	Objection No. 1: ₹1 court-fee stamp and date are missing on the Vakalatnama.
35	10/8/2026	0710102086132026/1	JASPREET SINGH GILL VS. NARENDER KUMAR SHARMA	10/15/2026	1. wrong file kindly file in IA
36	10/14/2026	0710102086132026/2	JASPREET SINGH GILL VS. NARENDER KUMAR SHARMA	10/15/2026	1. wrong file kindly file in IA
37	10/15/2026	0710102080512026/1	SURYAVAYU SOLUTIONS TWO PRIVATE LIMITED	10/15/2026	1.as per the compliance order the affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.page no 18,21,27,30, are pages not clear in pdf
38	10/14/2026	0710102054802026/3	AMEET SIINGH VS. MR. DEVENDRA UMRAO (RESOLUTION PROFESSIONAL)	10/15/2026	Objections 1. Signatures are missing on every page of the rejoinder. Kindly ensure that each page is duly signed. 2. Kindly attach the latest order. In case of delay in filing, kindly fill out the Undertaking Form provided in Annexure-II of the Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the index.
39	10/8/2026	0710102033322026/4	NEERAJ KUMAR JAIN VSLAXMI STEELS	10/15/2026	1.kindly attach the compliance order and latest order if any In case it there has been a delay in filing kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.
40	10/13/2026	0710102074242026/1	HONDA MOTOR CO. LTD. VS. HERO ELECTRIC VEHICLES PRIVATE LIMITED	10/15/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
41	10/15/2026	0710102086642025/3	VIVRITI CAPITAL LIMITED VS. AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED	10/15/2026	1. Kindly attach a copy of the compliance order along with the latest order, if any. In case of any delay in filing the documents, you are requested to duly fill out the Undertaking (Annexure II), available on the NCLT website, providing an explanation for the delay, and place the duly completed undertaking at the very beginning of the index. 2. In the absence of the compliance order, the documents will not be processed, in accordance with the notice dated 25.08.2026.
42	10/15/2026	0710102100682025/6	SUMEDHA MANAGEMET SOLUTION PRIVATE LIMITED THROUGH BIJAY MURMURIA RP OF VICTOR BUILDWELL PVT LTD VS. DESERT MOON REALTORS PRIVATE LIMITED	10/15/2026	1.kindly attach the compliance order and latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.the without compliance order we will not proceed document as per notice dated 25.08.2026.
43	10/13/2026	0710102112252025/6	SWARN KUMAR VS. EMPYREAN CONSULTANTS PVT LTD	10/15/2026	1. Kindly remove double pdf. 2. As per the Compliance Order, the affidavit was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
44	10/15/2026	0710102035522026/4	T ANMAI PLANTATION PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI II	10/15/2026	1.as per the compliance order the affidavit was to be filed with in three days, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index.
45	10/14/2026	0710102062612023/5	DURGA DAS AGRAWAL VS. BANKEY BIHARI GOYAL	10/15/2026	1. bookmarking mandatory along with pagination.

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46	10/14/2026	07101020851620 21/2	GANGA RAM AGARWAL RESOLUTION PROFESSIONAL M/S PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSRAJESH KUMAR AND ANR	10/15/2026	1. bookmarking mandatory along with pagination. 2. only Order was uploaded but rest file is not uploaded kindly attach whole documents along with order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index. 3. index mandatory along with pagination.
47	10/15/2026	07101020492620 24/6	ASHUTOSH GARG VS. GUARDIAN LIFECARE PRIVATE LIMITED	10/15/2026	Kindly attach a copy of the Compliance Order along with the latest order, if any. In case of any delay in filing the same, you are requested to duly fill out the Undertaking Form (Annexure II), available on the NCLT website, clearly stating the reasons for the delay, and place the duly completed undertaking at the very beginning of the Index. In the absence of the Compliance Order, the documents will not be processed, in accordance with the notice dated 25.08.2026. As per the Compliance Order, no directions have been issued regarding the filing of a reply.
48	10/14/2026	07101020635820 21/4	GANGA RAM AGARWAL RESOLUTION PROFESSIONAL M/S PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSRAJESH KUMAR AND ANR	10/15/2026	Objection No. 1: As per the attached order, no direction has been issued by the Hon'ble Court to file an affidavit in respect of the said I.A. No. _______.
49	10/15/2026	07101020176420 24/3	RICHIFIELD PACKAGING PRIVATE LIMITED VS. ALMIGHTY ADVERTISING PRIVATE LIMITED	10/15/2026	1. one rupee court fee missed in vakalatnama.
50	10/15/2026	07101020176420 24/2	RICHIFIELD PACKAGING PRIVATE LIMITED VS. ALMIGHTY ADVERTISING PRIVATE LIMITED	10/15/2026	1. one rupee court fee missed in vakalatnama.
51	10/14/2026	07101020686120 20/39	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. AMB BUILDPROP PVT LTD & ORS	10/15/2026	"1. bookmarking mandatory along with pagination. 2. One Rs. court fee missed on vakalatanama in PDF. "
52	10/14/2026	07101020686120 20/40	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. AMB BUILDPROP PVT LTD & ORS	10/15/2026	"1. bookmarking mandatory along with pagination. 2. One Rs. court fee missed on vakalatanama in PDF. "
53	10/14/2026	07101020686120 20/42	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. AMB BUILDPROP PVT LTD & ORS	10/15/2026	1. bookmarking mandatory along with pagination. 2. One Rs. court fee missed on vakalatanama in PDF.
54	10/14/2026	07101020686120 20/41	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. AMB BUILDPROP PVT LTD & ORS	10/15/2026	"1. bookmarking mandatory along with pagination. 2. One Rs. court fee missed on vakalatanama in PDF. "
55	10/13/2026	07101020463520 26/4	AFFINITY GLOBAL ADVERTISING PRIVATE LIMITED VS. WINZO GAMES PRIVATE LIMITED	10/15/2026	1. as per the compliance order the rejoinder the was to be filed with in two days, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
56	10/13/2026	07101020078920 26/61	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/15/2026	Bookmarking and Pagination: Bookmarking is mandatory, and all pages must be properly paginated. Compliance Order and Undertaking: Kindly attach the compliance order. In case of delay in filing, please duly fill out the undertaking form provided at Annexure-II of the Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the index. Vakalatnama: The Vakalatnama is missing from the PDF. Kindly include it. Consolidated PDF: Kindly merge all documents into a single PDF with a proper index, ensuring that all documents are arranged in the correct sequence.
57	10/14/2026	07101020627720 23/7	INDIAN BANK VS. SMT. SAMIKSHA MAHAJAN	10/15/2026	1. Page no 188,190,384, need English translation. 2 Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 3. Page no 448,590 are wrong alignment. 4. OCR missed in volume 3,4,5.
58	10/15/2026	07101020961920 25/4	SUMEDHA MANAGEMENT SOLUTIONS PRIVATE LIMITED THROUGH BIJAY MURMURIA RESOLUTION PROFESSIONAL OF VICTOR BUILDWEL PRIVATE LIMITED VS. SHIV SHANKAR CHOWDHURY	10/15/2026	Kindly attach a copy of the compliance order along with the latest order, if any. In case of any delay in filing the documents, you are requested to duly fill out the Undertaking (Annexure II), available on the NCLT website, explaining the reasons for the delay, and place it at the very beginning of the index. In the absence of the compliance order, the documents will not be processed, in accordance with the notice dated 25.08.2026.
59	10/14/2026	07101020128920 24/3	AJNEY REFRACTORIES PVT LTD VS. ATUL MITTAL	10/15/2026	1. As per the Compliance Order, the affidavit was required to be filed within three days . However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Page no 202, 216,218, 235 are in wrong alignment. 3. Page no 213,214 are blur, kindly attach clear copy.
60	10/15/2026	07101020481620 26/2	JAKSON LIMITED	10/15/2026	1.kindly attach the compliance order and latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.the without compliance order we will not proceed document as per notice dated 25.08.2026.
61	10/15/2026	07101020481620 26/1	JAKSON LIMITED	10/15/2026	1.kindly attach the compliance order and latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.the without compliance order we will not proceed document as per notice dated 25.08.2026.
62	10/14/2026	07101020087220 24/13	ATUL MITTAL RESOLUTION PROFESSIONAL LOGIX INFRATECH PRIVATE LIMITED VSMARSHALL CORPORATE AND PARTNERS THROUGH ITS LEAD MEMBER MR. ANULJIAN P	10/15/2026	The compliance order dated 08.10.2026 has not yet been uploaded. Therefore, the documents cannot be forwarded to the Hon'ble Court in the absence of the said order.
63	10/14/2026	07101020087220 24/14	ATUL MITTAL RESOLUTION PROFESSIONAL LOGIX INFRATECH PRIVATE LIMITED VSMARSHALL CORPORATE AND PARTNERS THROUGH ITS LEAD MEMBER MR. ANULJIAN P	10/15/2026	1. The compliance order dated 08.10.2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order.
64	10/14/2026	07101020128620 24/3	DHARAM COLD STORAGE PVT LTD VS. ATUL MITTAL	10/15/2026	1. As per the Compliance Order, the affidavit was required to be filed within three days . However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Page no 201, 215,217, 234 are in wrong alignment. 3. Page no 212,213 are blur, kindly attach clear copy.
65	10/14/2026	07101020128520 24/3	SPIKE CHEMICAL PVT LTD VS. ATUL MITTAL	10/15/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Page no 201, 217, 234 are in wrong alignment. 3. Page no 212,213 are blur, kindly attach clear copy.
66	10/14/2026	07101020128720 24/3	SHUBH LABH SUPER STEEL PVT LTD VS. ATUL MITTAL	10/15/2026	1. As per the Compliance Order, the affidavit was required to be filed within three days . However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Page no 202, 21,218, 235 are in wrong alignment. 3. Page no 213,214 are blur, kindly attach clear copy.
67	10/14/2026	07101020258820 24/29	JAGTAR SINGH & SONS HYDRAULICS PVT. LTD VS. HERCULES CRANES P LTD	10/15/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index.
68	10/14/2026	07101020164920 23/19	INDUSIND BANK LTD VS. FIDERE FACILITIES MANAGEMENT PVT. LTD	10/15/2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) .
69	10/14/2026	07101020207420 25/79	COWI INDIA PVT LTD VS. PINNACLE AIR PRIVATE LIMITED	10/15/2026	Kindly ensure that the PDF is properly bookmarked with correct pagination.
70	10/15/2026	07101020485220 26/2	JAKSON LIMITED VS. NA	10/15/2026	1.kindly attach the compliance order and latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.the without compliance order we will not proceed document as per notice dated 25.08.2026.

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71	10/14/2026	0710102103482025/9	MIDAS FOODS INDIA PRIVATE LIMITED	10/15/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
72	10/14/2026	0710102030832026/4	DEEPAK AGARWAL HUF VS. BELLWAY BUILDERS PRIVATE LIMITED	10/15/2026	## Objections 1. The Miscellaneous Application number is missing from the Undertaking. Kindly mention the correct number. 2. Kindly affix the requisite court-fee stamp in the blank space provided on the Vakalatnama. 3. Kindly attach a copy of the latest order in PDF format. 4. Kindly remove the application for condonation of delay from the reply and file it separately as an independent application.
73	10/15/2026	0710102048522026/3	JAKSON LIMITED VS. NA	10/15/2026	1.kindly attach the compliance order and latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.the without compliance order we will not proceed document as per notice dated 25.08.2026.
74	5/23/2026	0710102042222026/2	MR KAMALL AHUJA VS. AXIS BANK LIMITED	10/15/2026	Objections 1. Bookmarking is mandatory, and proper pagination must be provided. 2. Proof of service is required to be filed along with the reply. 3. The ₹3 court fee, ₹25 welfare stamp, and date are missing on the Vakalatnama. 4. Kindly attach the compliance order and the latest order, if any. In case of delay in filing, kindly fill out the Undertaking in Annexure-II available on the NCLT website and place it at the very beginning of the index. 5. In the absence of the compliance order, the documents will not be processed, as per the Circular/Notice dated 25.08.2026. 6. The reply must be signed on every page.
75	5/25/2026	0710102042452026/14	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	10/15/2026	Objections 1. In the Undertaking, the filing number is mentioned as 0710102042452026/5, whereas the new filing number is 0710102042452026/14. Kindly rectify the filing number accordingly. 2. Proof of service is required to be filed along with the reply. 3. Kindly attach a copy of the Vakalatnama in PDF format. 4. Kindly attach the compliance order and the latest order, if any. In case of delay in filing, kindly fill out the Undertaking in Annexure-II available on the NCLT website and place it at the very beginning of the index. 5. In the absence of the compliance order, the documents will not be processed, as per the Circular/Notice dated 25.08.2026.
76	10/15/2026	0710102048522026/4	JAKSON LIMITED VS. NA	10/15/2026	1.kindly attach the compliance order and latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.the without compliance order we will not proceed document as per notice dated 25.08.2026.
77	10/14/2026	0710102055932026/2	KAMAL GUPTA VS. M/S WEALTH BRIDGE CONSULTANTS PRIVATE LIMITED	10/15/2026	1. Twenty five Rs. welfare ticket and Three Rs. court fee missed on vakalatanama and kindly paste on blank space on Vaklatanama.
78	10/15/2026	0710102080502026/1	SURYAVAYU SOLUTIONS ONE PRIVATE LIMITED	10/15/2026	1.as per the compliance order the affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.page no 18,21,27,30, are pages not clear in pdf
79	10/14/2026	0710102014242026/3	ARC DISTRIBUTION INDIA PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	10/15/2026	Objections 1\\. Counsel details are missing from the index, and a separate index for Volume-I has not been provided. Kindly rectify the same. 2\\. Kindly ensure that OCR (Optical Character Recognition) is applied to every page of the PDF. 3\\. As per the Compliance Order, the affidavit was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly submit an undertaking strictly in the format prescribed under Annexure-II of the NCLT Circular dated 12.08.2026, specifying the outstanding defects that cannot presently be rectified and the reasons for non-compliance. 4\\. Kindly attach the latest order. 5\\. Proof of service is missing from the PDF. Kindly attach the same.
80	10/14/2026	0710102013232024/8	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. MEHRA GOEL & CO	10/15/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index.
81	10/14/2026	0710102058802025/6	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSVIVRITI CAPITAL LIMITED	10/15/2026	Objection No. 1: The compliance order dated 12.10.2026 has not yet been uploaded. Therefore, the documents cannot be forwarded to the Hon'ble Court in the absence of the said order.
82	10/14/2026	0710102087102026/1	AJAY KUMAR SIWACH AUTHORIZED REPRESENTATIVE OF FCS IN A CLASS VS. BHARTI JAIN INTERIM RESOLUTION PROFESSIONAL FOR INDIRAPURAM HABITAT CENTRE PVT. LTD.	10/15/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination.
83	10/13/2026	0710102025022026/2	ANUP KUMAR VS. MADHU JAIN	10/15/2026	As per the Compliance Order, the affidavit was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
84	10/13/2026	0710102083432026/1	M/S DIAMOND POTTERIES PVT LTD VS. SUNITA DEVI LOHIA	10/15/2026	1. Only one page (Proof of service) uploaded in pdf, kindly upload complete pdf with format.
85	10/15/2026	0710102082912026/1	VIJENDER SHARMA VS. MS SHRI SAI ENTERPRISES THROUGH ITS AUTHORISED REPRESENTATIVE MS.	10/15/2026	The uploaded PDF contains only blank pages. Kindly upload the correct PDF containing the relevant documents.
86	10/13/2026	0710102044312026/2	HELIOS PHOTO VOLTAIC LIMITED VS. N/A	10/15/2026	Objections 1. Kindly attach the compliance order and the latest order, if any. In case of delay in filing, kindly fill out the Undertaking in Annexure-II available on the NCLT website and place it at the very beginning of the index. 2. In the absence of the compliance order, the documents will not be processed, as per the Circular/Notice dated 25.08.2026. 3. Pages 75, 76, 105, 106, 107, and 127 are incorrectly aligned in the PDF. Kindly correct the alignment of these pages and re-upload the document.
87	10/14/2026	0710102026612026/5	GANGA RAM AGARWAL RESOLUTION PROFESSIONAL FOR PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VS. M/S EMKAY EMM ESS AUTO PVT. LTD.	10/15/2026	1. sign missed on every page of reply. 2. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index.
88	10/14/2026	0710102026612026/3	GANGA RAM AGARWAL RESOLUTION PROFESSIONAL FOR PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VS. M/S EMKAY EMM ESS AUTO PVT. LTD.	10/15/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index. 2. vakalaatnama missed in PDF.
89	10/14/2026	0710102026612026/4	GANGA RAM AGARWAL RESOLUTION PROFESSIONAL FOR PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VS. M/S EMKAY EMM ESS AUTO PVT. LTD.	10/15/2026	1. vakalaatnama missed in PDF.
90	10/13/2026	0710102113492025/6	GANGA RAM AGGARWAL RESOLUTION PROFESSIONAL FOR PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSGAYATRI HOSPITALITY AND REALCON LIMITED	10/15/2026	1. As per the Compliance Order, the affidavit was required to be filed within Three days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
91	10/13/2026	0710102046692022/4	GAIL INDIA LIMITED VS. PUNJ LLYOD LIMITED	10/15/2026	Objections 1. Bookmarking is mandatory, and proper pagination must be provided. 2. Kindly attach the compliance order and the latest order, if any. In case of delay in filing, kindly fill out the Undertaking in Annexure-II available on the NCLT website and place it at the very beginning of the index. 3. In the absence of the compliance order, the documents will not be processed, as per the Circular/Notice dated 25.08.2026.
92	10/15/2026	0710102077642026/12	ADVANCE CONSTRUCTION COMPANY PRIVATE LIMITED VS. EUPHORIA SPORTS CITY PRIVATE LIMITED	10/15/2026	Defects to Be Rectified Kindly attach a copy of the compliance order along with the latest order, if any. In case of any delay in filing the documents, you are requested to duly fill out the Undertaking (Annexure II), available on the NCLT website, providing an explanation for the delay, and place it at the very beginning of the index. In the absence of the compliance order, the documents will not be processed, in accordance with the notice dated 25.08.2026. Kindly attach a copy of the Vakalatnama in PDF format. Kindly attach the proof of service in PDF format.
93	10/15/2026	0710102077642026/11	ADVANCE CONSTRUCTION COMPANY PRIVATE LIMITED VS. EUPHORIA SPORTS CITY PRIVATE LIMITED	10/15/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. The compliance order dated 07.10.2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order. 3. Kindly ensure that OCR is applied to every page of the PDF.

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94	10/13/2026	0710102076902026/3	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	10/15/2026	1. Page no 163 to 182 need English translation. 2. As per the Compliance Order, the affidavit in reply was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
95	10/13/2026	0710102076882026/1	RAJMOHAN R VS. K N MARZOOK	10/15/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
96	10/13/2026	0710102007892026/62	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/14/2026	Defects to Be Rectified Bookmarking and Pagination: Proper bookmarking is mandatory, along with pagination of the documents. OCR Correction: OCR is missing on pages 146 to 164 of the reply. Kindly ensure that OCR is properly applied to the said pages and submit the corrected document.
97	10/13/2026	0710102056542023/12	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA	10/14/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
98	10/13/2026	0710102017612018/4	AJAY KUMAR GUPTA VS. G S SALES PRIVATE LIMITED	10/14/2026	1.kindly file as an I.A
99	8/8/2026	0710102067162026/1	PRASSAN NAVIN KUMAR SINHA VSAXIS BANK	10/14/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
100	10/13/2026	0710102013232024/7	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. MEHRA GOEL & CO	10/14/2026	Kindly attach the compliance order and the latest order, if any. In case of delay in filing, please duly fill out the Undertaking (Annexure II) available on the NCLT website and place it at the very beginning of the index. Please note that the documents will not be processed without the compliance order, in accordance with the circular/notice dated 25.08.2026.
101	10/13/2026	0710102072012026/8	MANHAR SABHARWAL VS. SABHARWAL FOOD INDUSTRIES PRIVATE LIMITED	10/14/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Kindly ensure that all pages of the Reply are duly signed. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 4. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
102	10/13/2026	0710102072012026/9	MANHAR SABHARWAL VS. SABHARWAL FOOD INDUSTRIES PRIVATE LIMITED	10/14/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Kindly ensure that all pages of the Reply are duly signed. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
103	10/8/2026	0710102000322026/4	VIKAS BANSAL VS. SHREE MADHAV JAN NIWAS NYAS	10/14/2026	1.kindly file as an IA.
104	10/7/2019	0710102133542019/11	RAJIV CHAKRABORTY VS. HEM SINGH BHARANA	10/14/2026	1. On Page No. 13,14, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter. 2. Kindly attach latest order. kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating with reason.
105	10/13/2026	0710102009042025/1	COIM INDIA PRIVATE LIMITED VS. REGISTRAR OF COMPANIES DELHI & HARYANA	10/14/2026	Subject: Deficiencies in Filing – Compliance Required Kindly ensure that the following requirements are complied with: Mandatory Bookmarking: Proper bookmarking of the documents is mandatory, along with pagination. Pagination and Index: Pagination is missing, and the page numbers have not been properly reflected in the index of the PDF. Kindly rectify the same. Compliance Order and Latest Order: Kindly attach the compliance order and the latest order, if any. In case of delay in filing, please duly fill out the Undertaking (Annexure II) available on the NCLT website and place it at the very beginning of the index. Mandatory Compliance: Without the compliance order, we will not proceed with the documents, in accordance with the circular/notice dated 25.08.2026. Kindly rectify the above deficiencies and resubmit the documents for further processing.
106	10/12/2026	0710102083232026/1	RR INSOLVENCY PROFESSIONALS LLP	10/13/2026	**No. of Objections:** 1. Kindly attach the compliance order. In case of delay in filing, kindly duly complete the Undertaking Form (Annexure-II) as prescribed under the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the completed undertaking at the very beginning of the index. 2. The proof of service is missing. Kindly attach the proof of service.
107	10/12/2026	0710102064272026/1	LINSPOT LTD THROUGH AUTHORISED REPRESENTATIVE MR VIRENDER SINGH VS. 1SPLENDOR INFORMATION TECHNOLOGY PRIVATE LIMITED	10/13/2026	As per the Compliance Order dated 19.08.2026, the affidavit was required to be filed before the next date of hearing, i.e., 30.09.2026. Kindly refer to the latest order attached for your reference. Further, as per the NCLT Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters "With Defects" is required to be duly completed and submitted. Kindly attach the latest order as well.
108	10/12/2026	0710102007042026/2	MOHINDER SINGH VSPUNJAB NATIONAL BANK	10/13/2026	No. of Objection: 1\\. As per the compliance order, the affidavit was required to be filed within three days. Therefore, you are requested to provide an explanation for the delay in the Undertaking Form (Annexure-II) as prescribed in the Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index.
109	10/12/2026	0710102018372026/3	VIKASH KUMAR SINGH VS. ZEPHYR LIMITED	10/13/2026	1.This PDF contains two reply files; please upload them separately. 2.kindly attach the latest order in case it there has been a delay in filing kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
110	10/12/2026	0710102082132026/1	MUKESH MOHTA VS. 1BLUE SAPPHIRE HEALTHCARES PRIVATE LIMITED	10/13/2026	**No. of Objections:** 1. The uploaded file is incomplete, as only the order has been uploaded and the remaining documents are missing. Kindly upload the complete set of documents along with the order.
111	10/1/2026	0710102052112026/7	YOGESH SHARMA ORS VS. MS CROWN REALTECH PRIVATE LIMITED	10/13/2026	No. of Objections: As per the Compliance Order, the document was required to be filed within two weeks. Kindly provide an explanation for the delay in the Undertaking Form (Annexure-II), as prescribed under the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index.
112	10/12/2026	0710102000762024/20	SHRI KESHAV DATT SHREEDHAR VS. SHRI CHAMUNDA LABORATORIES AND PROJECTS PRIVATE LIMITED	10/13/2026	No. of Objection: 1. Kindly attach the compliance order and the latest order, if any. In case of delay in filing the same, you are requested to fill out the Undertaking (Annexure-II), available on the NCLT website, and attach it at the very beginning of the index.
113	10/12/2026	0710102009942025/5	MONIKA GHEI VS. MADHAV SARAN AGARWAL	10/13/2026	No. of Objections: 1. Pages 17, 18, and 23 of the PDF are unclear. Kindly upload a clear and legible PDF. 2. The compliance order does not contain any direction for filing an affidavit. 3. Kindly attach the compliance order and the latest order, if any. In case of delay in filing the same, you are requested to fill out the Undertaking Form (Annexure-II), available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index. 4. In the absence of the compliance order, the matter cannot be proceeded with in accordance with the notice dated 25.08.2026.
114	10/12/2026	0710102040512026/1	RESHMA MITTAL VS. MR HARINDER BASHISTA	10/13/2026	No. of Objections: As per the Compliance Order, the affidavit was required to be filed within one week. Kindly provide an explanation for the delay in the Undertaking Form (Annexure-II), as prescribed under the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index. Kindly attach the latest order in PDF format.
115	10/13/2026	0710102086642025/2	VIVRITI CAPITAL LIMITED VS. AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED	10/13/2026	No. of Objections: Kindly attach the compliance order. In case of delay in filing, kindly duly complete the Undertaking Form (Annexure-II) as prescribed under the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the completed undertaking at the very beginning of the index.
116	10/12/2026	0710102015862024/5	GULSHAN MEHTA AND ASSOCIATES VSCROWN ABACUS IT PARK ASSOCIATION	10/13/2026	**No. of Objections:** 1. Kindly attach the compliance order and the latest order, if any. In case of delay in filing, you are requested to duly fill out the Undertaking Form (Annexure-II), available on the NCLT website, and attach the completed undertaking at the very beginning of the index. 2. Pages 149 to 198 of the PDF contain duplicate pagination. Kindly rectify the pagination and upload the corrected PDF.
117	10/12/2026	0710102081252023/11	M S KALIBER ASSOCIATES PVT LTD PRESENTLY UNDERGOING LIQUIDATION THROUGH ITS LIQUIDATOR MR MOHAN LAL JAIN VS. LION BUILDCON PRIVATE LIMITED	10/13/2026	No. of Objections: Bookmarking is mandatory, along with proper pagination of the PDF.
118	8/26/2026	0710102072872026/3	GOODWILL ADVANCE CONSTRUCTION COMPANY PVT. LTD VS. ASHWINI MEHRA	10/13/2026	No. of Objections: Bookmarking and pagination are incomplete. Kindly ensure proper bookmarking and pagination of the PDF. As per the Compliance Order dated 03.09.2026, the reply was required to be filed within one week from the date of the said order. Kindly refer to the latest order for your reference. Further, as per the NCLT Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters "With Defects" is required to be duly completed and submitted. Kindly attach the latest order in PDF format.
119	10/12/2026	0710102101692024/4	HIMANSHU GUPTA VS. METAHEL CURE PRIVATE LIMITED	10/13/2026	No. of Objections: 1. The file uploaded is incomplete. 2. Bookmarking is mandatory, along with proper pagination. 3. Pagination is missing in both the index and the PDF. 4. The counsel's signature is missing from the index and the last page of the rejoinder. 5. The signature is missing from every page of the rejoinder. 6. The notary's seal/signature and date are missing from the affidavit. 7. As mentioned in the index, the PDF is incomplete. Kindly upload all the documents listed in the index. 8. The "True Copy" endorsement and signature are missing from the annexures. 9. Kindly attach the compliance order. In case of delay in filing, kindly fill out the Undertaking Form (Annexure-II) as prescribed in the Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index.

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120	8/21/2026	0710102071352026/2	PUNJAB GUJRAT ROAD CARRIER VS. ASHWINI MEHRA	10/13/2026	No. of Objections: Bookmarking and pagination are incomplete. Kindly ensure proper bookmarking and pagination of the PDF. As per the attached order, no direction has been issued by the Court for filing a reply. Kindly attach the compliance order and highlight the relevant portion. In case of delay in filing, kindly duly complete the Undertaking Form (Annexure-II) as prescribed under the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the completed undertaking at the very beginning of the index.
121	10/12/2026	0710102015452020/10	ASHISH KUMAR VS. ROADGODS AUTOGEAR PRIVATE LIMITED	10/13/2026	No. of Objections: Kindly attach the compliance order and the latest order, if any. In case of delay in filing, you are requested to duly fill out the Undertaking Form (Annexure-II), available on the NCLT website, and attach the completed undertaking at the very beginning of the index. Further, kindly highlight the relevant portion of the order directing the uploading of the documents. Pages 12 to 24 of the PDF are unclear and illegible. Kindly upload a clear and legible copy of the PDF.
122	10/12/2026	0710102020762020/17	M/S INTECO MELTING AND CASTING TECHNOLOGIES GMBH VS. VISHAL SETHI	10/13/2026	No. of Objections: Pages 37 to 185 and 229 to 774 of the PDF contain duplicate pagination. Kindly rectify the pagination and upload the corrected PDF. The following pages are unclear and illegible in the PDF: Pages 37, 83, 128, 131 to 134, 144, 145, 150, 151, 152, 157, 159, 171, 173 to 176, 192, 248, 315, 321, 409, 415, 417, 693, 717, 718, 764 to 767, 1285 to 1294, 1297 to 1302, and 1306 to 1312. Kindly upload clear and legible copies of the said pages. Pages 155, 156, 159, 160, 361, 678, and 679 appear to be cut off in the PDF. Kindly upload complete and properly scanned copies of these pages. Kindly ensure that every page of the PDF bears the required signature and "True Copy" endorsement, wherever applicable. Pages 212 and 895 are blank in the PDF. Kindly verify and upload the relevant documents, wherever applicable. Pages 697 and 698 are in Hindi. Kindly upload the documents in English, wherever required. Kindly attach the compliance order and the latest order, if any. In case of delay in filing, kindly duly complete the Undertaking Form (Annexure-II), available on the NCLT website, and attach the completed undertaking at the very beginning of the index.
123	8/21/2026	0710102071302026/2	NEELKAMAL INDUSTRIES VSASHWINI MEHRA	10/13/2026	No. of Objections: Bookmarking and pagination are incomplete. Kindly ensure proper bookmarking and pagination of the PDF. As per the attached order, no direction has been issued by the Court for filing a reply. Kindly attach the compliance order and highlight the relevant portion. In case of delay in filing, kindly duly complete the Undertaking Form (Annexure-II) as prescribed under the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the completed undertaking at the very beginning of the index.
124	8/19/2026	0710102069552026/3	BHARAT HEAVY ELECTRICALS LIMITED VS. MS RAJASTHAN RAJYA VIDYUT UTPADAN NIGAM LTD	10/13/2026	No. of Objections: The Compliance Order does not contain any direction for filing a reply. Kindly clarify the same. Kindly attach the compliance order, if any. In case of delay in filing, you are requested to duly complete the Undertaking Form (Annexure-II), available on the NCLT website, and attach the completed undertaking at the very beginning of the index. In the absence of the compliance order, the documents will not be processed in accordance with the notice dated 25.08.2026.
125	6/3/2026	0710102045212026/2	VIJENDER SHARMA VS. KISHAN PAL SINGH	10/13/2026	No. of Objections: Kindly attach the order condoning the delay in compliance in PDF format.
126	8/28/2025	0710102075482025/12	KSS PETRON PRIVATE LIMITED VS. BHUBANESHWAR EXPRESSWAYS PRIVATE LIMITED	10/13/2026	No. of Objections: The signature is missing from every page of the chart. Kindly ensure that each page is duly signed. The "True Copy" endorsement and signature are missing from the annexures. Kindly ensure that all annexures are duly endorsed and signed as true copies.
127	5/14/2026	0710102039412026/6	MR SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT LTD	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index. 2. Proof of service must be attached in PDF format. 3. Kindly attach the duly executed Vakalatnama in PDF format. 4. **The Compliance Order is mandatory.** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing.
128	5/14/2026	0710102039412026/5	MR SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT LTD	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index. 2. Proof of service must be attached in PDF format. 3. Kindly attach the duly executed Vakalatnama in PDF format. 4. **The Compliance Order is mandatory.** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing.
129	5/14/2026	0710102039412026/4	MR SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT LTD	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index. 2. Proof of service must be attached in PDF format. 3. Kindly attach the duly executed Vakalatnama in PDF format. 4. **The Compliance Order is mandatory.** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing. 5. Pagination is missing in the PDF. Kindly ensure that all pages are properly and sequentially paginated.
130	5/14/2026	0710102039412026/3	MR SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT LTD	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index. 2. Proof of service must be attached in PDF format. 3. Kindly attach the duly executed Vakalatnama in PDF format. 4. **The Compliance Order is mandatory.** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing.
131	5/14/2026	0710102039412026/2	MR SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT LTD	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index. 2. Proof of service must be attached in PDF format. 3. Kindly attach the duly executed Vakalatnama in PDF format. 4. **The Compliance Order is mandatory.** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing.
132	10/10/2026	0710102072012026/6	MANHAR SABHARWAL VS. SABHARWAL FOOD INDUSTRIES PRIVATE LIMITED	10/12/2026	As per the Compliance Order, the affidavit was required to be filed within three days . However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
133	10/9/2026	0710102076792026/2	ROHIT MANSUKHANI VS. UNION OF INDIA THROUGH SFIO	10/12/2026	The Compliance Order has not been attached. Kindly attach the Compliance Order, as the file will not be forwarded to the DMS without it, in accordance with the NCLT Circular dated 25.08.2026.
134	7/31/2026	0710102064312026/1	EPITOME DEVELOPERS PRIVATE LIMITED VS. BAYA WEAVER LIMITED	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. Further, mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing, kindly submit an undertaking strictly in the format
135	10/11/2026	0710102057462026/2	UNION OF INDIA VS. SH. SUMAN CHADHA	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking explaining the reasons for the delay, in the prescribed format under **Annexure-II of the NCLT Circular dated 12.08.2026**, available on the NCLT website. The duly completed undertaking must be attached at the very beginning of the Index. 2. **The Compliance Order is mandatory.** Without the Compliance Order, the document will not be processed or forwarded to the DMS, as per the NCLT Circular dated **25.08.2026**. Kindly attach the Compliance Order. 3. **Bookmarking is mandatory.** Kindly ensure proper bookmarking and pagination of the PDF in accordance with the Index. 4. **OCR is missing in the PDF.** Kindly apply OCR to make the document text-searchable. 5. **Pagination is missing in the PDF.** Kindly ensure that all pages are properly numbered in accordance with the Index.
136	10/11/2026	0710102057462026/1	UNION OF INDIA VS. SH. SUMAN CHADHA	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking explaining the reasons for the delay, strictly in the format prescribed under **Annexure-II of the NCLT Circular dated 12.08.2026**, available on the NCLT website. The duly completed undertaking must be attached at the very beginning of the Index. 2. **The Compliance Order is mandatory.** Without the Compliance Order, the document will not be processed or forwarded to the DMS, as per the NCLT Circular dated **25.08.2026**. Kindly attach the Compliance Order. 3. **Bookmarking and pagination are mandatory.** Kindly ensure proper bookmarking and pagination of the PDF in accordance with the Index. 4. **OCR is missing in the PDF.** Kindly apply OCR to make the document text-searchable.
137	6/23/2026	0710102049302026/5	SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT LTD	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking explaining the reasons for the delay, strictly in the format prescribed under **Annexure-II of the NCLT Circular dated 12.08.2026**, available on the NCLT website. The duly completed undertaking must be attached at the very beginning of the Index. 2. **The Compliance Order is mandatory.** Without the Compliance Order, the document will not be processed or forwarded to the DMS, as per the NCLT Circular dated **25.08.2026**. Kindly attach the Compliance Order. 3. **Proof of service is missing from the PDF.** Kindly attach the proof of service. 4. **The Vakalatnama is missing from the PDF.** Kindly attach a copy of the duly executed Vakalatnama.
138	6/23/2026	0710102049302026/4	SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT LTD	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking explaining the reasons for the delay, strictly in the format prescribed under **Annexure-II of the NCLT Circular dated 12.08.2026**, available on the NCLT website. The duly completed undertaking must be attached at the very beginning of the Index. 2. **The Compliance Order is mandatory.** Without the Compliance Order, the document will not be processed or forwarded to the DMS, as per the NCLT Circular dated **25.08.2026**. Kindly attach the Compliance Order. 3. **Proof of service is missing from the PDF.** Kindly attach the proof of service. 4. **The Vakalatnama is missing from the PDF.** Kindly attach a copy of the duly executed Vakalatnama.
139	6/23/2026	0710102049302026/3	SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT LTD	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking explaining the reasons for the delay, strictly in the format prescribed under **Annexure-II of the NCLT Circular dated 12.08.2026**, available on the NCLT website. The duly completed undertaking must be attached at the very beginning of the Index. 2. **The Compliance Order is mandatory.** Without the Compliance Order, the document will not be processed or forwarded to the DMS, as per the NCLT Circular dated **25.08.2026**. Kindly attach the Compliance Order. 3. **Proof of service is missing from the PDF.** Kindly attach the proof of service. 4. **The Vakalatnama is missing from the PDF.** Kindly attach a copy of the duly executed Vakalatnama.

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140	6/23/2026	0710102049302026/2	SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT LTD	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking explaining the reasons for the delay, strictly in the format prescribed under **Annexure-II of the NCLT Circular dated 12.08.2026**, available on the NCLT website. The duly completed undertaking must be attached at the very beginning of the Index. 2. **The Compliance Order is mandatory.** Without the Compliance Order, the document will not be processed or forwarded to the DMS, as per the NCLT Circular dated **25.08.2026**. Kindly attach the Compliance Order. 3. **Proof of service is missing from the PDF.** Kindly attach the proof of service. 4. **Pagination is missing in the PDF.** Kindly ensure that all pages are properly numbered in accordance with the Index. 5. **The Vakalatnama is missing from the PDF.** Kindly attach a copy of the duly executed Vakalatnama.
141	10/9/2026	0710102042712026/1	NAMUTECH CO LTD VS. FUTURESOFT SOLUTIONS PRIVATE LIMITED	10/12/2026	1. Page No. 25 is incorrectly aligned in the PDF. Kindly rectify the alignment. 2. Kindly ensure that every page of the document is duly signed and bears the "True Copy" endorsement, wherever applicable. 3. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index. 4. **The Compliance Order is mandatory.** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing.
142	4/10/2026	0710102026972026/2	SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT. LTD.	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, please duly fill out the undertaking in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach it at the very beginning of the Index. 2. Proof of service must be attached in PDF format. 3. The ₹3 court fee stamp and ₹25 Advocate Welfare Fund stamp are missing from the Vakalatnama. Kindly affix the required stamps.
143	10/9/2026	0710102050742026/2	TATA CAPITAL LIMITED VS. RATHI BARS LIMITED	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, you are required to submit an undertaking strictly in the format prescribed under **Annexure-2**, available on the NCLT website, stating the reasons for the delay. The undertaking must be placed at the very beginning of the Index. 2. **The Compliance Order is mandatory.** In the absence of the Compliance Order, the document will not be processed or forwarded to the DMS, as per the NCLT Circular dated **25.08.2026**. Kindly attach the same. 3. The **₹25/- Advocate Welfare Fund ticket** and **₹3/- court fee** are missing from the Vakalatnama. Kindly affix the required ticket and court fee. 4. **Bookmarking and pagination are missing.** Kindly ensure that the PDF is properly bookmarked and paginated in accordance with the Index attached to the PDF.
144	4/10/2026	0710102026972026/3	SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT. LTD.	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, please duly fill out the undertaking in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach it at the very beginning of the Index. 2. Proof of service must be attached in PDF format. 3. The ₹1 court fee stamp and ₹25 Advocate Welfare Fund stamp are missing from the Vakalatnama. Kindly affix the required stamps. 4. **The Compliance Order is mandatory.** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the same.
145	10/11/2026	0710102030852025/3	M/S RANJIT DAS VS. M/S MSX MALL PVT LTD	10/12/2026	1. **Bookmarking and Pagination:** Proper bookmarking along with pagination is mandatory in all volumes. Kindly ensure compliance accordingly. 2. **OCR:** OCR is missing in Volume 2 of the PDF. Kindly apply OCR to make the document text-searchable. 3. **Double Pagination:** Double pagination appears in both volumes of the PDF. Kindly remove the duplicate pagination and ensure consistent page numbering. 4. **Unreadable Page:** Page No. 197 is not clear/readable. Kindly provide a clear and legible typed copy of the said page. 5. **Compliance with the Compliance Order:** As per the Compliance Order dated 01.10.2026, the Reply was required to be filed on or before 05.10.2026. Kindly refer to the latest order attached herewith for your reference. Further, in accordance with the NCLT Circular dated 12.08.2026, the undertaking prescribed under **Annexure-II – Undertaking for Registration and Listing of Matters "With Defects"** must also be duly completed and submitted. In case of any delay in filing, kindly explain the reasons for the delay in the undertaking and attach the duly completed undertaking at the very beginning of the Index.
146	10/11/2026	0710102030822025/3	M/S RANJIT DAS VS. M/S MSX MALL PVT LTD	10/12/2026	1. **Bookmarking and pagination:** Proper bookmarking and pagination are mandatory in all volumes. Kindly ensure compliance accordingly. 2. **OCR:** OCR is missing in Volume 2 of the PDF. Kindly apply OCR to make the document text-searchable. 3. **Double pagination:** Double pagination is appearing in both volumes of the PDF. Kindly remove the duplicate pagination and ensure that the page numbering is consistent. 4. **Unreadable page:** Page No. 197 is not clear/readable. Kindly provide a clear and legible typed copy of the said page. 5. **Compliance with the Compliance Order:** As per the Compliance Order dated 01.10.2026, the Reply was required to be filed on or before 05.10.2026. Kindly refer to the latest order attached herewith for your reference. Further, in accordance with the NCLT Circular dated 12.08.2026, the undertaking prescribed under **Annexure-II – Undertaking for Registration and Listing of Matters "With Defects"** must be duly completed and submitted. In case of any delay in filing, kindly explain the reasons for the delay in the undertaking and attach the duly completed undertaking at the very beginning of the Index.
147	10/11/2026	0710102020682025/35	DMI FINANCE PRIVATE LIMITED VS. STELLAR VENTURES PRIVATE LIMITED	10/12/2026	1.kindly attach the compliance order and the latest order fi any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.the without compliance order we will not proceed document as per circular notice dated 25.08.2026.
148	10/9/2026	0710102107382019/19	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA VS. RADHEY SHAM TANDON MFG. PVT. LTD.	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. Further, mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, clearly stating the reasons for such delay. 2. English translations of pages 58 and 59 are required. Kindly provide and attach the English translations. 3. OCR is missing on pages 72 to 77. Kindly apply OCR to the said pages and upload a searchable PDF.
149	4/10/2026	0710102026972026/5	SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT. LTD.	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, please submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index. 2. Proof of service must be attached in PDF format. 3. The ₹1 court fee stamp and ₹25 Advocate Welfare Fund stamp are missing from the Vakalatnama. Kindly affix the required stamps. 4. **The Compliance Order is mandatory.** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing.
150	4/10/2026	0710102026972026/4	SWAPNIL SHEKHAR VS. SAMBODHI RESEARCH AND COMMUNICATIONS PVT. LTD.	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, please submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach it at the very beginning of the Index. 2. Proof of service must be attached in PDF format. 3. The ₹1 court fee stamp and ₹25 Advocate Welfare Fund stamp are missing from the Vakalatnama. Kindly affix the required stamps. 4. **The Compliance Order is mandatory.** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing.
151	10/11/2026	0710102042462026/9	SHEHZADI GULNAR MIRZA VS. MSX MALL PRIVATE LIMITED	10/12/2026	1. **Bookmarking and Pagination:** Proper bookmarking along with pagination is mandatory in all volumes. Kindly ensure compliance accordingly. 2. **OCR:** OCR is missing in Volume 2 of the PDF. Kindly apply OCR to make the document text-searchable. 3. **Double Pagination:** Double pagination appears in both volumes of the PDF. Kindly remove the duplicate pagination and ensure consistent page numbering. 4. **Unreadable Page:** Page No. 197 is not clear/readable. Kindly provide a clear and legible typed copy of the said page. 5. **Compliance with the Compliance Order:** As per the Compliance Order dated 01.10.2026, the Reply was required to be filed on or before 05.10.2026. Kindly refer to the latest order attached herewith for your reference. Further, in accordance with the NCLT Circular dated 12.08.2026, the undertaking prescribed under **Annexure-II – Undertaking for Registration and Listing of Matters "With Defects"** must also be duly completed and submitted. In case of any delay in filing, kindly explain the reasons for the delay in the undertaking and attach the duly completed undertaking at the very beginning of the Index.
152	3/6/2026	0710102017742026/2	INCOME TAX OFFICER WARD 3.1 VS. REGISTRAR OF COMPANIES DELHI AND HARYANA	10/12/2026	**Defects to Be Rectified:** 1. **Signatures and True Copy:** Kindly ensure that every page is duly signed and that all annexures are marked "True Copy." 2. **Bookmarking and Pagination:** Pagination is missing, and bookmarking has not been done properly. Kindly ensure proper pagination and bookmark the entire PDF in accordance with the corresponding PDF page numbers. 3. **Compliance Order and Latest Order:** Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the prescribed format under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index. 4. **Mandatory Compliance Order:** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing.
153	10/9/2026	0710102018212026/8	RITU RASTOGI VSIRP MOHIT GOYAL	10/12/2026	**No. of Objections: 4** 1. As per the Compliance Order, no direction has been issued for filing written submissions. Kindly refer to the Compliance Order and take necessary action accordingly. 2. Kindly ensure that every page of the PDF is duly signed. 3. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the prescribed format under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index. 4. **Mandatory Compliance Order:** As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing.
154	10/9/2026	0710102007892026/49	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/12/2026	1. **Bookmarking and Pagination:** Bookmarking is mandatory, along with proper pagination throughout the PDF. 2. **Court Fee:** The ₹1 court fee is missing on the Vakalatnama. Kindly affix the required court fee. 3. **Signature on Reply:** The applicant/counsel is required to sign every page of the Reply. 4. **Compliance Order and Latest Order:** Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, please submit an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, available on the NCLT website, and place it at the very top of the Index. 5. **OCR:** OCR is missing in the PDF. Kindly ensure that the entire PDF is OCR-enabled and searchable.
155	10/9/2026	0710102018212026/7	RITU RASTOGI VSIRP MOHIT GOYAL	10/12/2026	**No. of Objections: 1** As per the Compliance Order, there is no direction pertaining to the present IA. Kindly file the application under the correct IA, in accordance with the directions contained in the Compliance Order.
156	10/9/2026	0710102018212026/6	RITU RASTOGI VSIRP MOHIT GOYAL	10/12/2026	**No. of Objections: 2** 1. As per the Compliance Order, no direction has been issued in the present IA. Kindly file the application under the correct IA, in accordance with the directions contained in the Compliance Order. 2. **Delay in Filing:** As per the Compliance Order, the time granted for filing was three days. Kindly explain the delay in filing and submit the requisite undertaking, if applicable, in accordance with the relevant NCLT circular.
157	10/12/2026	0710102018212026/19	RITU RASTOGI VSIRP MOHIT GOYAL	10/12/2026	**No. of Objections: 2** 1. As per the Compliance Order, no direction has been issued in the present IA I.A. (IB) No. 2219 of 2024 . Kindly file the application under the correct IA, in accordance with the directions contained in the Compliance Order. 2. **Delay in Filing:** As per the Compliance Order, the time granted for filing was three days. Kindly explain the delay in filing and submit the requisite undertaking, if applicable, in accordance with the relevant NCLT circular.

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158	10/10/2026	0710102007892026/57	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/12/2026	1. Pages 170–176, 185–198, and 259 are incorrectly aligned. Kindly rectify the alignment of the said pages. 2. An English translation of page 222 is required. Kindly provide and attach the English translation. 3. The reference pagination of the English translation on page 218 is incorrect. Kindly rectify the pagination accordingly. 4. Double pagination appears on pages 226, 228, 230, 234–241, 268, 270, 272, 274, 276, 278–286, 298, 300, 302, 304, and 306. Kindly remove the duplicate pagination from the said pages. 5. Kindly attach the Compliance Order and the latest order, if any. Further, mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, clearly stating the reasons for such delay.
159	10/9/2026	0710102007892026/50	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/12/2026	No. of Objections: 5 1. Bookmarking is mandatory, along with proper pagination. 2. Court fee stamp of ₹1 is missing on the Vakalatnama. 3. Every page of the reply must be duly signed. 4. Kindly attach the compliance order and the latest order, if any. In case of delay in filing, please submit the undertaking in Annexure II available on the NCLT website and place it at the very top of the index. 5. OCR is missing in the PDF. Kindly make the PDF OCR-searchable.
160	10/9/2026	0710102007892026/51	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/12/2026	Bookmarking is mandatory, along with proper pagination. Court fee stamp of ₹1 is missing on the Vakalatnama. Every page of the reply must be duly signed. Kindly attach the compliance order and the latest order, if any. In case of any delay in filing, kindly fill out the undertaking in Annexure II available on the NCLT website and attach it at the very top of the index. OCR is missing in the PDF. Kindly make the PDF OCR-searchable.
161	10/9/2026	0710102036522026/3	MANOJ KUNWAR VS. SSMP INDUSTRIES LIMITED	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index.
162	10/9/2026	0710102007892026/52	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/12/2026	Bookmarking is mandatory, along with proper pagination. Court fee stamp of ₹1 is missing on the Vakalatnama. Every page of the reply must be duly signed. Kindly attach the compliance order and the latest order, if any. In case of any delay in filing, kindly fill out the undertaking in Annexure II available on the NCLT website and attach it at the very top of the index. OCR is missing in the PDF. Kindly make the PDF OCR-searchable.
163	10/9/2026	0710102007892026/53	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/12/2026	Bookmarking and Pagination: Bookmarking is mandatory, along with proper pagination. Court Fee: The ₹1 court fee stamp is missing on the Vakalatnama. Signature on Reply: Every page of the reply must be duly signed. Compliance Order and Undertaking: Kindly attach the compliance order and the latest order, if any. In case of any delay in filing, please fill out the undertaking in Annexure II available on the NCLT website and attach it at the very top of the index. OCR: OCR is missing in the PDF. Kindly make the PDF searchable using OCR.
164	10/9/2026	0710102007892026/54	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/12/2026	**Defects to Be Rectified:** 1. **Bookmarking and Pagination:** Bookmarking is mandatory. Kindly ensure proper bookmarking and pagination throughout the PDF. 2. **Court Fee:** The ₹1 court fee stamp is missing from the Vakalatnama. Kindly affix the required court fee. 3. **Signature on Reply:** Kindly ensure that every page of the Reply is duly signed. 4. **Compliance Order and Latest Order:** Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the prescribed format under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index. 5. **OCR:** OCR is missing from the PDF. Kindly make the entire PDF searchable by applying OCR.
165	10/9/2026	0710102007892026/55	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/12/2026	Bookmarking and Pagination: Bookmarking is mandatory, along with proper pagination. Court Fee: The ₹1 court fee stamp is missing on the Vakalatnama. Signature on Reply: Every page of the reply must be duly signed. Compliance Order and Undertaking: Kindly attach the compliance order and the latest order, if any. In case of any delay in filing, please fill out the undertaking in Annexure II available on the NCLT website and attach it at the very top of the index. OCR: OCR is missing in the PDF. Kindly make the PDF searchable using OCR.
166	10/9/2026	0710102007892026/56	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/12/2026	Bookmarking and Pagination: Bookmarking is mandatory, along with proper pagination. Court Fee: The ₹1 court fee stamp is missing on the Vakalatnama. Signature on Reply: Every page of the reply must be duly signed. Compliance Order and Undertaking: Kindly attach the compliance order and the latest order, if any. In case of any delay in filing, please fill out the undertaking in Annexure II available on the NCLT website and attach it at the very top of the index. OCR: OCR is missing in the PDF. Kindly make the PDF searchable using OCR.
167	10/10/2026	0710102071922022/19	M/S FEDERAL BANK LIMITED THROUGH ITS AUTHORIZED REPRESENTATIVE SH. VINEETH P.P VS. PUNJAB NATIONAL BANK	10/12/2026	1. Kindly attach the Compliance Order. In case of any delay in filing, kindly submit an undertaking explaining the reasons for the delay, in the prescribed format under Annexure-II of the NCLT Circular dated 12.08.2026, available on the NCLT website. The duly completed undertaking must be placed at the very beginning of the Index.
168	10/9/2026	0710102072202022/37	UMESH GUPTA VS. MEDIPOL PHARMACEUTICAL INDIA PRIVATELIMITED	10/12/2026	1. Kindly attach the Compliance Order. In case of any delay in filing, kindly submit an undertaking explaining the reasons for the delay, in the prescribed format under Annexure-II of the NCLT Circular dated 12.08.2026, available on the NCLT website. The duly completed undertaking must be attached at the very beginning of the Index.
169	10/9/2026	0710102075292026/2	AXIS BANK LIMITED VS. RATHI SPECIAL STEELS LIMITED	10/12/2026	"1. incomplete file, kindly upload proper document, you uploaded only blank pages. 2. bookmarking and index mandatory along with pagination. "
170	10/10/2026	0710102083522026/1	PANKAJ GUPTA COURT COMMISSIONER FOR XALTA FOOD AND BEVERAGES PRIVATE LIMITED	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, available on the NCLT website, explaining the reasons for the delay. The duly completed undertaking must be attached at the very beginning of the Index. 2. **The Compliance Order is mandatory.** Without the Compliance Order, the document will not be processed or forwarded to the DMS, as per the NCLT Circular dated **25.08.2026**. Kindly attach the Compliance Order.
171	10/9/2026	0710102054722026/4	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	10/12/2026	1. Kindly highlight the relevant content on pages 17 and 18 of the newspaper cutting. 2. As per the order, costs of ₹10,000/- are required to be deposited in the Prime Minister's National Relief Fund (PMNRF). However, the payment has not been made to the PMNRF. Kindly deposit the cost in the prescribed fund and upload the proof of payment.
172	10/9/2026	0710102083762026/1	VIVEK SHARMA VS. SANJAY KUMAR GOEL	10/12/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly submit an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, specifically identifying the outstanding defects that cannot presently be rectified and stating the reasons for non-compliance with each such defect. 2. OCR is missing on pages 6 to 14. Kindly apply OCR to the said pages and upload a searchable PDF.
173	10/10/2026	0710102078592026/5	SMT. SUSHILA LAKHOTIA VS. MR. ATUL MITTAL RESOLUTION PROFESSIONAL OF ZEAL DEVELOPERS PRIVATE LIMITED	10/12/2026	1. As per the Compliance Order dated 16.09.2026, the Chart was required to be filed within three days from the date of the said order. Kindly refer to the latest order attached herewith for your reference. Further, in accordance with the NCLT Circular dated 12.08.2026, the undertaking prescribed under **Annexure-II – Undertaking for Registration and Listing of Matters "With Defects"** is also required to be duly completed and submitted. Kindly ensure compliance with the above requirements.
174	10/9/2026	0710102034162024/12	MICRO CAPITALS PRIVATE LIMITED VS. ALCOBEX METALS LIMITED	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index.
175	10/10/2026	0710102086032025/5	VIRENDER PAL SINGH VS. M/S METENERE LIMITED & ANR	10/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, available on the NCLT website, explaining the reasons for the delay. The duly completed undertaking must be attached at the very beginning of the Index. 2. **The Compliance Order is mandatory.** Without the Compliance Order, the document will not be processed or forwarded to the DMS, as per the NCLT Circular dated **25.08.2026**. Kindly attach the Compliance Order.
176	10/9/2026	0710102072952026/2	AXIS BANK LIMITED VS. RATHI BARS LIMITED	10/12/2026	1. The uploaded PDF is incomplete and contains only blank pages. Kindly upload the complete and proper document with all pages clearly visible and legible. 2. A proper Index and bookmarking, along with correct pagination throughout the PDF, are mandatory. Kindly rectify the same and re-upload the corrected PDF.
177	10/9/2026	0710102074842026/3	SUDHA BHATIA VS. TATA CAPITAL LIMITED	10/12/2026	1. The uploaded file is incomplete. Kindly upload the complete document along with all relevant pages and supporting documents. 2. Kindly attach the Compliance Order. In case of any delay in filing, please duly fill out the undertaking in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, available on the NCLT website, and place it at the very beginning of the Index.
178	10/11/2026	0710102077642026/10	ADVANCE CONSTRUCTION COMPANY PRIVATE LIMITED VS. EUPHORIA SPORTS CITY PRIVATE LIMITED	10/12/2026	1. The counsel's signature is missing from the Index in Volume 1. Kindly ensure that the Index is duly signed by the counsel. 2. Pagination is missing in all volumes, and bookmarking has not been done. Kindly ensure proper pagination and bookmarking in all volumes in accordance with the Index. 3. Signatures and "True Copy" endorsements are missing from the pages of the PDF. Kindly ensure that every page is duly signed and bears the "True Copy" endorsement, wherever required. 4. The Index for Volume 3 is missing from the PDF. Kindly attach the Index for Volume 3. 5. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking explaining the reasons for the delay, strictly in the format prescribed under **Annexure-II of the NCLT Circular dated 12.08.2026**, available on the NCLT website. The duly completed undertaking must be attached at the very beginning of the Index. 6. **The Compliance Order is mandatory.** Without the Compliance Order, the document will not be processed or forwarded to the DMS, as per the NCLT Circular dated **25.08.2026**. Kindly attach the Compliance Order. 7. OCR is missing in the PDF. Kindly apply OCR to make the document text-searchable.
179	10/9/2026	0710102071622025/49	MIS TRIGO IMAGEMENT SLOVAKIA LUBOR KIANICKA MURGASOVA 2 NITRA SLOVAKIA VS. MADHUSUDAN AUTO PRIVATE LIMITED	10/12/2026	1. Proper bookmarking along with correct pagination is mandatory. Kindly ensure that the PDF is properly bookmarked and paginated throughout. 2. Kindly attach the Compliance Order. In case of any delay in filing, please duly fill out the undertaking in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, available on the NCLT website, and attach it at the very beginning of the Index.
180	10/9/2026	0710102023132026/4	BHAVNA BANSAL RP VS. SUDHA BHATIA	10/12/2026	1. Only the Appellate Order has been uploaded. Kindly upload all relevant documents in PDF format. 2 Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly submit an undertaking strictly in the prescribed format under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the Index Mandatory Compliance Order: As per the NCLT Circular dated 25.08.2026, the document will not be processed or forwarded to the DMS without the Compliance Order. Kindly attach the Compliance Order for further processing.

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181	10/16/2026	0710102047032026/6	COX WORLDWIDE CONSULTANTS PRIVATE LIMITED VS. GRAINLAND AGROTECH PRIVATE LIMITED	10/11/2026	1. Kindly affix the Rs. 25/- Welfare Fee Ticket in the blank space provided in the Vakalatnama.
182	10/16/2026	0710102077312025/9	SERIOUS FRAUD INVESTIGATION OFFICE VS. INTERNATIONAL RECREATION AND AMUSEMENT LIMITED	10/11/2026	1. As per the Compliance Order dated 17.09.2026, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
183	10/9/2026	0710102015862024/4	GULSHAN MEHTA AND ASSOCIATES VSCROWN ABACUS IT PARK ASSOCIATION	10/11/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
184	9/16/2026	0710102078982024/9	NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI	10/11/2026	1. Undertaking has not been filled in properly. In undertaking kindly give proper reason for delay as per the order dated 10.06.2026.
185	10/15/2026	0710102062072020/36	KALYANKARI SUPPLIERS PRIVATE LIMITED	10/11/2026	1. kindly attach the Compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index. 2. As per the attach order court was not directed any direction regarding for reply affidavit so in this regard kindly attach the compliance order
186	10/13/2026	0710102084762023/4	POORIT GOYAL VS. FLOURISH PAPER & CHEMICALS LIMITED	10/11/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
187	2/28/2026	0710102016682026/4	MICROTEK INTERNATIONAL PRIVATE LIMITED VS. NATIONAL SECURITIES DEPOSITORY LIMITED	10/11/2026	1. **Pagination is missing in the bookmarking.** Kindly ensure that proper page numbers are mentioned in the bookmarks for easy reference. 2. **The date is missing in the Undertaking.** You are requested to duly complete and properly fill in the Undertaking, including the date, and submit the corrected document.
188	10/17/2026	0710102007892026/43	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/11/2026	1. Incomplete Pagination: The pagination in the PDF of Reply is incomplete. Kindly ensure that all pages are properly and consecutively paginated.
189	7/5/2025	0710102057622025/5	ESSAR POLYMA ENGINEERS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	10/11/2026	1.same pdf uploaded kindly remove extra pdf. 2. Kindly ensure that the bookmarking along with pagination is done int he pdf. 3. You are requested to merge the compliance orders with the reply itself. 4.As per the compliance order 10 days time as last and final opportunity was given to you to file the reply, and we have observed that this is a refile therefore for ease of court kindly mention the first refiling date and filing number vide which you had submitted your reply so that it is clear that the reply was filed within time.
190	10/6/2026	0710102046522025/3	ALLFINE INTERNATIONAL COMPANY LIMITED VS. MR. SANDEEP KUMAR	10/11/2026	1.as per the compliance order the rejoinder was to be filed with in two weeks, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index.
191	10/15/2026	0710102037732026/5	VISTRA ITCL INDIA LIMITED VSAVANTHA HOLDINGS LIMITED	10/11/2026	1. OCR missed in page no-1 to 13
192	10/15/2026	0710102024042026/5	ANANDA FOODS LIMITED	10/11/2026	1. In undertaking mentioned NCLT Chandigarh Bench Annexure. kindly correct it with NCLT DELHI Bench Annexure. 2. In undertaking case type is mismatch with your filing case number.
193	10/14/2026	0710102071442026/1	DELHI GYMKHANA CLUB LIMITED VS. UNION OF INDIA	10/11/2026	Direction regarding Reply: There is no direction regarding the filing of a Reply in the order dated 03.09.2026. Kindly attach the relevant order. In case of any delay in filing the Reply, you are requested to fill out the Undertaking Form prescribed in Annexure-II to the Circular dated 12.08.2026, available on the NCLT website, and place the same at the very beginning of the index. Latest Order: Kindly attach the latest order passed in the matter. Compliance Order: In the absence of the requisite compliance order, the documents will not be processed, in accordance with the Circular Notice dated 25.08.2026.
194	10/16/2026	0710102072272026/1	SANDEEP ANAND VS. C.P. WORLD LINES PRIVATE LIMITED	10/11/2026	Kindly attach latest order. kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating with reason.
195	7/29/2026	0710102063602026/3	MS DELIGHTFUL FOOD PRIVATE LIMITED VS. MS FOOD SERVICE NETWORK PRIVATE LIMITED	10/11/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
196	10/11/2026	0710102066142026/6	REX OVERSEAS PRIVATE LIMITED	10/11/2026	1. There is no direction regarding fresh Application submitted to the Reserve Bank of India and seeking adjournment in the order dated 12.10.2026. Kindly attach the relevant order. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
197	10/17/2026	0710102078332026/33	POPULATION HEALTH TRUST VS. FOUNDATION FOR REPRODUCTIVE HEALTH SERVICES INDIA	10/11/2026	1. Page no. 229 to 233 are unclear, Kindly upload clear and legible copies of the said pages. 2. The date is missing on the Vakalatnama at PDF pages No. 351, 353 and 355. Kindly mention the date on the respective pages.
198	10/14/2026	0710102087522026/1	GREENOPOLIS WELFARE ASSOCIATION VS. PRADEEP KUMAR KAUSHIK	10/11/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
199	10/19/2026	0710102083492026/1	ASHOK KUMAR GUPTA RP OF MAURYA PRINTERS PVT LTD VS. SIDDHARTH AND CONSORTIUM	10/11/2026	As per the order dated 06.10.2026, the Ld. Counsel for the Applicant was directed to file an amended Memo of Parties within three days and to take steps to serve notice on the Suspended Board of Directors, along with filing proof of service and an Affidavit of Service within one week. However, the entire file has been attached in the PDF instead of the specific documents required for compliance with the said order. Kindly read the order carefully and file the requisite documents separately and in proper compliance with the directions of the Hon'ble Court. Please ensure that the amended Memo of Parties, proof of service, and Affidavit of Service, along with any other required application, are duly attached and properly indexed in the PDF.
200	10/7/2026	0710102077642026/7	ADVANCE CONSTRUCTION COMPANY PRIVATE LIMITED VS. EUPHORIA SPORTS CITY PRIVATE LIMITED	10/11/2026	1. Kindly upload a copy of the latest order in PDF format. 2. As per the order dated 18.09.2026, the written submissions were required to be filed within one week. Since there has been a delay in filing the written submissions, kindly provide an explanation for the delay in the Undertaking Form (Annexure-II) as prescribed under the NCLT circular dated 12.08.2026, and attach the duly completed Undertaking at the very beginning of the index.
201	10/12/2026	0710102078092026/1	ANANG KUMAR SHANDILYA VS. CANARA BANK	10/11/2026	1. Undertaking has not been filled in properly. Kindly give proper reason for delay as per the order dated 10.06.2026 and the filing number is incomplete. kindly correct in undertaking the misc. number is i.e. 0710102078092026/1.
202	10/16/2026	0710102410542017/14	DUANE PARK PVT. LTD. VS ZYNKE EXPORTS PVT. LTD.	10/11/2026	OCR is missing on pages 1 to 10. Kindly ensure that OCR is properly applied to these pages. Kindly ensure that all pages of the Reply are duly signed. Kindly attach the latest order. In case of any delay in filing the same, you are requested to fill out the Undertaking Form prescribed in Annexure-II to the Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the index. The filing number mentioned in the Undertaking is 0710102410542017, whereas the miscellaneous filing number is 0710102410542017/14. Kindly rectify this discrepancy and ensure that the correct filing number is mentioned. Kindly ensure that the defects mentioned in the Undertaking are identical to those specified in the NCLT defect sheet. Pagination is missing in the bookmarks. Kindly ensure that the bookmarks are properly numbered and correspond to the pagination of the documents. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the following in the Index: "Vakalatnama is on record."
203	10/16/2026	0710102400502012/30	SH. RAMANDEEP SINGH AHULWALIA & ORS. VS M/S. SUNTIME ENERGY LTD. &	10/11/2026	Kindly ensure that all annexures bear the endorsement "True Copy" along with the requisite signature. The ₹25/- welfare stamp and ₹3/- court-fee stamp are missing from the Vakalatnama. Kindly affix the requisite stamps.
204	10/8/2026	0710102059272026/3	BLACKSOIL CAPITAL PRIVATE LIMITED VS. ARISTO SECURITIES PRIVATE LIMITED	10/9/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing the documents, you are required to submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website. The undertaking must be placed at the very beginning of the Index. 2. vaklatanama missed in PDF.
205	10/8/2026	0710102065242026/2	BRIJMOHAN CHANDRABHAN GUPTA	10/9/2026	1. bookmarking and index mandatory along with pagination. 2. pagination missed in PDF.
206	8/15/2026	0710102069202026/1	KALPANA ARORA	10/9/2026	1. Remove blank page from PDF. 2. OCR missed 1 to 19, 26, 27 and 31 to 36 , 45 to 48 94 to 98 137, 138, 157 to 175, 180 to 202, 208 to 214 in PDF 3. pages are not readable 92 and 93 kindly provide the type copy of mention pages. 4. kindly provide the translate pages 95 and 96 from Hindi to English in PDF. 5. As per the Compliance Order dated 17.09.2026, the affidavit was required within ten days. However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
207	10/8/2026	0710102075352026/1	APEX COURT COMMITTEE OF SUPERTECH LIMITED VS INSOLVENCY & BANKRUPTCY BOARD OF INDIA	10/9/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Kindly ensure that OCR is applied to every page of the PDF.
208	10/8/2026	0710102064392026/1	PAWAN KUMAR AGGARWAL VS. ELECTRA KOKO TAWA WELD PVT LTD	10/9/2026	1. Sign missed on every page of reply 2. Vaklatanama missd in PDF. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index, however, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.

SRISHTI B SHAH

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209	12/4/2024	0710102102712024/4	RUMJHUM CHATTERJEE VS. MR RAJNEESH KUMAR AGGARWAL	10/9/2026	"1. As per the Compliance Order dated 23.09.2026, the written submission was required within one weeks However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. kindly attach the latest order too if any
210	10/6/2026	0710102009262026/9	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	10/9/2026	1. The PDF file is incomplete. Kindly upload the complete file. 2. The entire set of documents has not been uploaded in the PDF. Kindly ensure that all requisite documents are included in the PDF.
211	10/8/2026	0710102007892026/46	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/9/2026	1.bookmarking mandatory along with pagination. 2. OCR missed in whole PDF. 3. sign missed on every page of reply. 4. one Rs. court fee missed on vakalatanama 5. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index."
212	10/8/2026	0710102007892026/47	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/9/2026	1. index and bookmarking mandatory along with pagination. 2. one Rs. court fee missed on vakalatanama
213	10/8/2026	0710102007892026/48	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/9/2026	1.bookmarking mandatory along with pagination. 2. OCR missed in whole PDF. 3. sign missed on every page of reply. 4. one Rs. court fee missed on vakalatanama 5. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index."
214	10/7/2026	0710102106112024/5	RAJENDER PRASAD MITTAL VS. JAIKRISHAN ESTATES PRIVATE LIMITED	10/9/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach latest order.
215	10/8/2026	0710102027652021/14	MANOJ PROPERTIES PRIVATE LIMITED	10/9/2026	1. Incomplete file kindly provide bookmarking and index along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index, however, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.

Srishti B Shah

Deputy Registrar, NCLT New Delhi

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